

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
WRIT PETITION NO.8960 OF 2019
WITH
WRIT PETITION NO. 12420 OF 2019
WITH
WRIT PETITION NO. 12421 OF 2019**

Madhurima Deepak Pant ... Petitioner
Versus
Deepak Lalitprasasd Pant ... Respondent

Ms.Prabha Badadare for the Petitioner.

Mr.Deepak Lalitprasasd Pant, Respondent in person.

**CORAM : S.J.KATHAWALLA,
DATE : 24TH APRIL, 2020**

P.C. :

1. The learned Advocate appearing for the Petitioner wife on instructions states that the Petitioner wife will make arrangements to enable the father to have access to the children through video conferencing. This shall be done thrice a week i.e. on Monday, Thursday and Sunday between 05.00 p.m. to 06.00 p.m. If the children have any difficulty to come on-line at the time specified herein, the parties may mutually fix the time when the father can have access to the children.
2. The father shall continue to pay the monthly maintenance for the children, as directed by the Court.

3. This order shall continue until the lockdown is lifted in Mumbai and thereafter the parties may seek fresh orders from the Regular Court.

4. In case of any difficulty, liberty to apply.

5. This order will be digitally signed by the Personal Assistant of this Court. All concerned will act on production by fax or email of a digitally signed copy of this order.

(S.J.KATHAWALLA, J.)